

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 99/TT/2020**

Date: 3.3.2020

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Truing up of transmission tariff of 2014-19 period and determination of tariff for 2019-24 period for Assets under "Transfer of Power from Generation Projects in Sikkim to NR / WR Part-A" in Eastern Region.

**Sir,**

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

2. (i) Copy of RCE indicating change in the scope of work.  
  
(ii) RLDC certificate to establish the COD of the following assets under Regulation 4 (4) of 2014 Tariff Regulations:-
  - i. Asset-2(a): 400/220 kV 500 MVA ICT-I with associated bays at Kishanganj (GIS),
  - ii. Asset-2(b): 400 kV 125 MVAR Bus reactor-II with associated bays at Kishanganj (GIS)
  
3. The time over-run of 1235 days from scheduled COD to anticipated COD in case of Asset-2(a) and Asset-2(b) due to change in scope of Kishanganj sub-station from AIS to GIS, progressive execution of scope at Kishanganj substation etc. has already been condoned in vide order dated 26.05.2016 in Petition No. 258/TT/2015. It is seen that there is additional time over-run of 112 days and 117 days for Asset-2(a) and Asset-2(b) respectively beyond the anticipated COD.
  - i. Submit reasons for additional time over-run with respect to the reasons already condoned vide order dated 26.5.2016.
  - ii. Time over-run due to change in scope of Kishanganj Sub-station from AIS to GIS
  - iii. Time over-run due to progressive execution of scope at Kishanganj Sub-station
  - iv. Time over-run due to unprecedented heavy rains during the months of June - July, 2016, September-October, 2016

- v. Time over-run due to any other reasons which were not condoned vide order dated 26.5.2016.

4. Confirm that the IEDC with respect to Asset-1, Asset-2(a) & (b) has been discharged before DOCO. If not, provide details of IEDC discharged on cash basis separately for Asset-1, Asset-2(a) & (b) for each year during 2014-19 period.

5. Confirm that the IDC with respect to Asset-1 has been discharged before COD. If not, provide details of IDC discharged on cash basis for Asset-1 for each year during 2014-19 period.

6. In Form 14 the following information with regard to other Income for Asset-2(a) & (b) is given:-

**(₹ lakh)**

Items	Asset 2(a) (COD : 05.10.2016		Asset 2(b) (COD : 09.12.2016	
	Up to 31.03.16	01.04.16 to 04.10.16	Up to 31.03.16	01.04.16 to 08.12.16
Interest on Loan & Advances	18.56	28.82	12.62	29.88
Misc. Receipts	0.34	0.53	0.23	0.54
<b>Total</b>	<b>18.90</b>	<b>29.35</b>	<b>12.85</b>	<b>30.42</b>

Clarify, how the above income has been treated in the adjustment of capital cost or AFC claimed.

7. With regard to the additional capitalization in FY 2014-19, submit the following information:-

- Clarify whether the additional capitalization claimed is within the original scope of work.
- With regard to additional capitalization claimed during 2014-15 to 2018-19, submit details in the following format:-

Party	Asset/Work	Year Wise actual capitalization (2014-19)	Original Liability	Year Wise Addition in Liability	Un-discharged Liability as COD	Un-discharged Liability as on 31.03.2019

8. Vide order dated 26.5.2016 in Petition 258/TT/2015, the Commission allowed ₹7121.24 lakh as additional capitalisation for Asset-I (COD: 18.3.2016) towards balance and retention payment for 2014-19. In the instant Petition ₹7368.96 lakh for Asset-I is towards balance and retention payment.

- Provide reasons for the cost escalation of ₹247.72 lakh for 2014-19 period.

b. Further, ₹ 443.17 lakh for 2019-20 is claimed under liability of works executed prior to the cut-off date. Provide details of nature of liability.

9. The Petitioner has submitted Auditor's Certificate for plant and machinery cost excluding IDC, IEDC, Land Cost and cost of civil works. Confirm that same is within cut-off date in line with Regulation 13(iv) of CERC Tariff Regulations, 2014 for computing the cost of initial spares.

10. The Petitioner has claimed Return on Equity based on actual tax and interest paid during 2014-15 to 2018-19. With regard to the same, submit the following information: -

- i. Supporting document for claim of tax and interest paid during 2014-19 period such as Assessment Orders, Income tax Return Statements etc.
- ii. Calculation of effective tax percentage for each year during 2014-19 period.

7. Provide the formats 4, 5, 5A and 5B not submitted for Asset-I Truing-Up for 2014-19 period and 5B for ARR for FY 2019-24 period.

11. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer